NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 162-168 of 2017 in C.P. No. 41/241-242/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.09.2017

Name of the Company:

Virendra R Gandhi & Ors.

V/s.

Vadilal International Pvt Ltd. & Ors.

Section of the Companies Act:

Section 241-242 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. PAVAN S-GODIAWALA	ADVOCATE	RESPONDENT No.3	Mulieurely
2. A.R. Sheth	Advocatet	Petilin	Ap. M.
3. PRIYAL PARIKH FOR NANAVATI ASSOCIATE	Advo cata	Respondant No 1,6	hugh
4. Parth combaeler 5 Sandrep Singh	Adv.	les pondent Resp.	Recent Control of the

<u>ORDER</u>

Learned Advocate Mr. Arjun Sheth present for Original Petitioner. Learned Advocate Ms. Priyal Parikh i/b Nanavati Associates present for Original Respondent No. 1 and 6. Learned Advocate Mr. Pavan Godiawala present for Original Respondent No. 3. Learned Advocate Mr. Sandeep Singhi with Learned Advocate Mr. Parth Contractor present for Original Respondents.

Report on settlement process filed in a sealed cover on 11.09.2017.

Both sides counsel represented that settlement process is going on and it may take one more month time considering the complex issues involved.

List the matter on 13.10.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 13th day of September, 2017.